The Chanakya National Law University (Amendment) Act, 2012

Act 8 of 2012

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अधिसूचनाएं

24 मई 2012

सं॰ एल0जी0-1-7/2012/लेज: 319—बिहार विधान मंडल द्वारा यथापरित निम्नलिखित अधिनियम, जिसपर महामहिम राज्यपाल दिनांक 23 मई 2012 की अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिये प्रकाशित किया जाता है।

बिहार—राज्यपाल के आदेश से,
विनोद कुमार सिन्हा,
सरकार के सचिव।
The Chanakya National Law University (Amendment) Act, 2012

AN

ACT

To amend The Chanakya National Law University Act,2006

(Bihar Act 24,2006)

Preamble  It is necessary to amend certain existing provisions of The Chanakya National Law University Act, 2006 in order to take advantage of experienced persons in the field of law and to further strengthen and streamline the administration of the university.

Be it enacted by the Legislature of the State of Bihar in the sixty third year of the Republic of India, as follows :-
1. **Short title, Extent and commencement.** - (1) This Act may be called the The Chanakya National Law University (Amendment) Act, 2012.

   (2) It shall extend to the whole of the State of Bihar.

   (3) It shall come into force from the date of publication of notification in the official Gazette.

2. **Amendment in Section- 19 of the Bihar Act 24, 2006.** - Clause (IV) of sub-section (1) of Section 19 of the said Act 2006 shall be substituted by the following:-

   “(IV) The Vice Chancellor shall hold office for a term of 5 (five) years from the date on which he holds his/her office, or till he/she attains the age of 75 (seventy five) years, whichever is earlier, and he/she shall be eligible for re-appointment for further term till he/she attains the age of 75(seventy five) years.”

Website: http://egazette.bih.nic.in